

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 3145  
TO BE ANSWERED ON 05<sup>th</sup> DECEMBER, 2016

COMPENSATION TO SEZ-AFFECTEES

**3145. SHRI ADHIR RANJAN CHOWDHURY:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the Special Economic Zones (SEZs) have duly compensated the farmers and other affected people for acquiring their lands;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there have been any instances of outstanding dues and other arrears in this regard and if so, the total amount of outstanding dues and arrears; and
- (d) whether the SEZs and assorted stakeholders have offered jobs to at least one adult from the affected families apart from the compensation and if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

(a) to (d) : Land is a State subject. The Board of Approval approves a proposal for establishment of a Special Economic Zone (SEZ) subject to the terms and conditions prescribed in the SEZ Act and Rules. The approval is granted only after the concerned State Government recommends the setting up of the SEZ. Issues related to availability/provisioning of land for SEZs are in the domain of the State Government agencies concerned. Insofar as relief and rehabilitation package for any affected person is concerned, this is implemented by State Government agencies.

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